

ITEM NO.11

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10039-10040/2016

(Arising out of impugned final judgment and order dated 06-03-2015 in CRLP No. 4084/2015 06-03-2015 in CRLP No. 5073/2015 passed by the High Court Of Judicature At Madras)

A.G. PERARIVALAN

Petitioner(s)

VERSUS

STATE, THROUGH SUPERINTENDENT OF POLICE
CBI/SIT/MMDA, CHENNAI, TAMIL NADU AND ANR.

Respondent(s)

(IA No. 101631/2020 - CLARIFICATION/DIRECTION
IA No. 140310/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES IA No. 73470/2017 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 118421/2017 -
SUSPENSION OF SENTENCE)

WITH

SLP(CrI) No. 2363/2021 (II-C)

(IA No.38413/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 11-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr.Adv.
Mr. Prabu Ramasubramanian, Adv.
Mr. K. Paari Vendhan, AOR
Mr. Raghunatha Sethupathy.B., Adv.
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Ms. Shivani Vij, Adv.
Ms. Priya R.,Adv.

For Respondent(s) Mr. Tushar Mehta, Ld. SG
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Ms. Rekha Pandey, Adv.
Mr. T.A. Khan, Adv.
Mr. Ashok Panigarhi, Adv.
Ms. Vanshaja Shukla, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Kirti Dua, Adv.
Mr. Arvind Kumar Sharma, AOR

Tamil Nadu

Mr. Rakesh Dwivedi, Sr Adv.
Mr. V. Krishnamurthy, Sr. Adv./AAG
Mr. Amit Anand Tiwari, AAG
Dr. Joseph Aristotle S., AoR.
Mr. Eklavya Dwivedi, Adv
Ms. Mary Mitzy, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.
Ms. Nupur Sharma, Adv.
Mr. Shobhit Dwivedi, Adv.
Mr. Sanjeev Kumar Mahara, Adv.
Ms. Jessica Bhardwaj, Adv.

Mr. B. V. Balaram Das, AOR

Mr. G. Ananda Selvem, Adv.
Mr. S. Muthukrishnan, Adv.
Mr. T. Thirumurugan, Adv.
Mr. P. Soma Sundaram, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.59912/2022.

Learned counsel for the petitioner seeks
permission to withdraw this Interlocutory Application.

Permission granted.

The Interlocutory Application is, accordingly,
withdrawn.

Rest of the matters

Heard.

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed, within
two days.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Assistant Registrar